

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

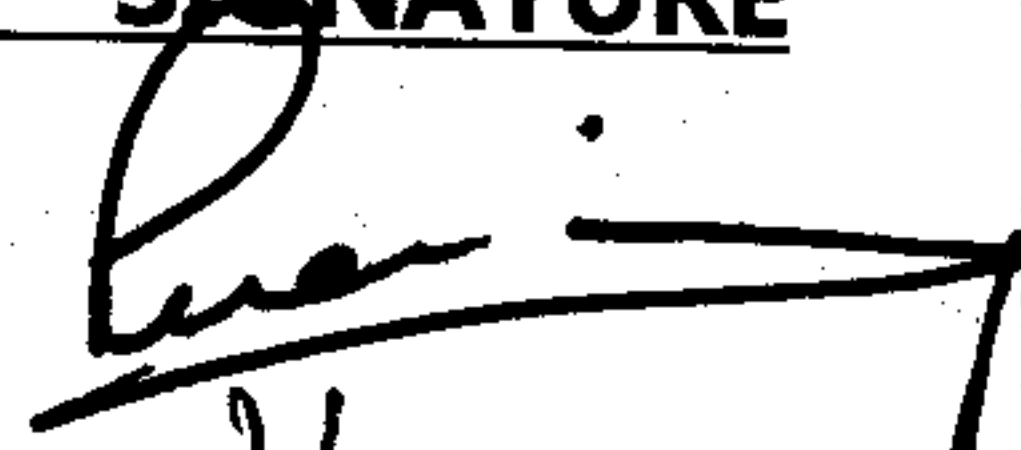
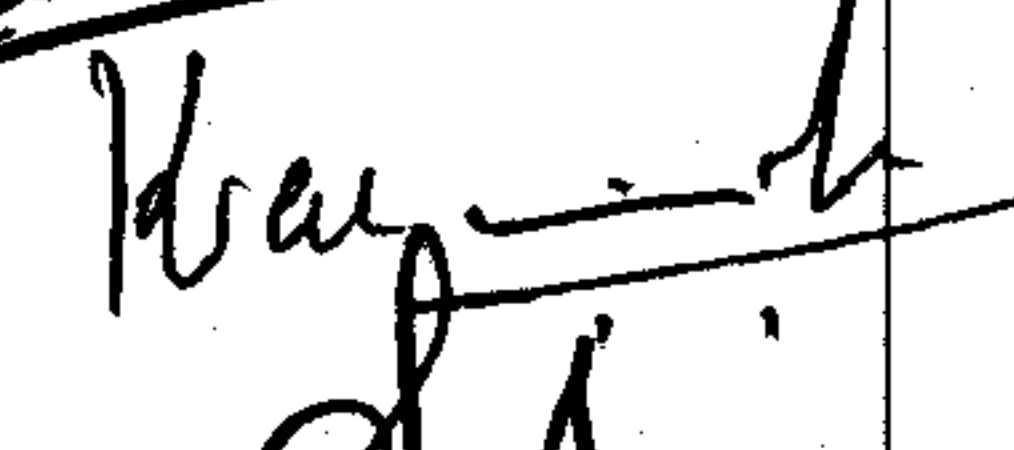
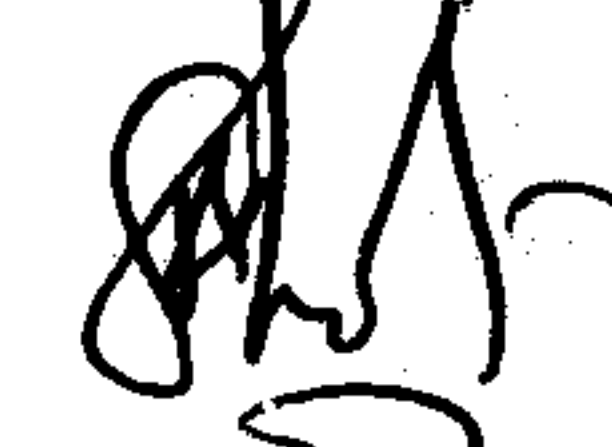


TP No. 120/397-398, 58-59, 235(2), 237(b)/NCLT/AHM/2016 (New)  
CP No. 24/397-398, 58-59, 235(2), 237(b)/CLB/MB/2016 (Old)

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.10.2017**

Name of the Company: Alliance Industries Ltd.  
V/s.  
Peoples General Hospital Pvt. Ltd.

Section of the Companies Act: Section 397-398, 58-59, 235(2), 237(b) of the  
Companies Act, 1956

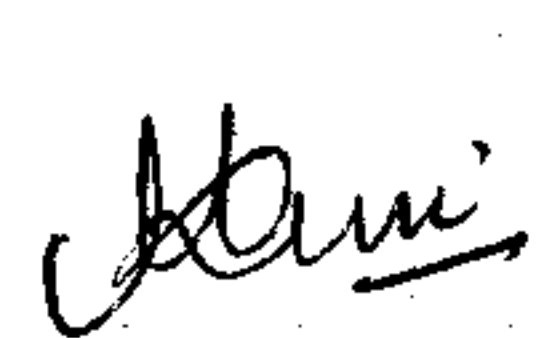
S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Hamesh C Naidu	Advocate	Petitioner	
2.	Kunal B Vaishnav	Advocate	Petitioner	
3.	Amalpushp Shrotri	Adv.	Res. No. 2	
4.	L. J. Golani	Adv.	Res. No. 1	
5.	S. K. Batra	PCS	Respondent 1	

**ORDER**

Learned Advocate Mr. Hamesh Naidu with Learned Advocate Mr. Kunal Vaishnav present for Original Petitioner. Learned PCS Mr. S.K. Batra present for Original Respondent No. 1. Learned Advocate Mr. Amalpushp Shrotri present for Original Respondent No. 2. Learned Advocate Mr. L.J. Golani present for Original Respondent.

In view of pendency of IA 193/2017 and IA 259/2017.

List the matter on 23.11.2017.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 26th day of October, 2017.